

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.215/MP/2011**

Sub: Petition under Section 28 (e) of the Electricity Act, 2003 read with clause 1.5 of IEGC for establishment and maintenance of data and communication facilities by the USERS of the Northern Region in terms of clause 4.6.2 of IEGC, 2010 read with clause 5 (3) of the CEA (Technical Standards for Connectivity to the Grid) Regulations, 2007 to ensure availability of reliable real time data at ERLDC.

Date of hearing : 24.1.2012

Coram : Dr. Pramod Deo, Chairperson  
Shri M.Deena Dayalan, Member

Petitioner : Eastern Regional Load Despatch Centre, New Delhi

Respondents : M.D.,OPTCL, Bhubaneswar and others

Parties present : Shri S.K. Chandrakar, ERLDC  
Shri Mukhopadhyay, ELRDC  
Ms. Joyti Prasad, NRLDC  
Shri R.B.Sharma, Advocate for BSEB and JSEB  
Shri Shailendra Singh, NTPC  
Shri Amrita Singh, NTPC  
Shri R.Raina, NHPC  
Shri Jitender Kumar Jha, NHPC  
Shri C.Vinod, NHPC

**Record of Proceedings**

Through this application, the petitioner Eastern Regional Load Despatch Centre has prayed to issue directions to all the respondents to establish and maintain the data telemetry and communication facilities (facilities) in terms of the Indian Electricity Grid Code, Grid Standard and other various Regulations issued by CERC from time to time. The petitioner has also prayed to pass such order so that a holistic approach may be taken for integration of RTU/Sub-station Automation System (SAS) and readiness of data and communication interface link up to ERLDC at planning level itself and include appropriate provisions in the connectivity agreement.

2. Highlighting the deficiencies in telemetry and communication facilities in the Eastern Region Power System, the representative of the petitioner requested

the Commission to direct the respondents to take action for mitigating these deficiencies. He also requested to make suitable provisions in the Regulations issued by the Commission from time to time so that at the time of connectivity, real time data is available to ERLDC.

3. The learned counsel for the respondents BSEB and JSEB submitted that before approaching the Commission, the petitioner has not brought the matter before Eastern Regional Power Committee (ERPC) forum as required under Sections 25 and 29 (4) of the Electricity Act, 2003 and Regulation 1.5 of the Indian Electricity Grid Code Regulations and therefore, the petition is not maintainable. He requested that the petitioner may be directed to approach Regional Power Committee for resolving the issues raised in the petition. The learned counsel further submitted that he did not question the requirement of facilities, but he has objection to the process followed by the petitioner for approaching the Commission.

4. In response to submissions of the learned counsel for BSEB and JSEB, the representative of the petitioner submitted that the issues raised in the petition were discussed in the meetings of SCADA O&M Committee and Operation Coordination Committee of Eastern Region which are part of ERPC only. He clarified that the constituents of Eastern Region are members of these Committees. The representative of the petitioner also emphasized the requirement of data telemetry and communication facilities for successful operation of the power system. He submitted that the all Users, STUs and CTU are required to provide Systems to telemeter power system parameter such as flow, voltage and status of switches/transformer taps etc. in line with interface requirements and other guideline made available by RLDC in terms of Regulation 4.6.2 of Indian Electricity Grid Code and these facilities are required for the operation of the power system in the State also.

5. The representatives of the PGCIL, NHPC and NTPC submitted that they had already been filed their replies indicating the status of the action taken by them for mitigating the deficiencies in their respective system pointed out in the petition.

6. In response to Commission's query regarding the latest position of the action taken by the constituents as per agreement in the SCADA O&M Committee of Eastern Region, the representative of the petitioner submitted that some new generating stations and transmission sub-stations do not have RTUs.

7. After hearing the parties, the Commission directed the respondents to submit their time bound plan for mitigating the deficiencies in their respective system as indicated in the petition, on affidavit, latest by 28.2.2012, with an advance copy to the petitioner.

8. Subject to above, the Commission reserved the order in the petition.

**By order of the Commission**

Sd/-  
(T. Rout)  
**Joint Chief (Law)**